



2026:DHC:9657



for which the petitioners were chargesheeted are compoundable offences vide Section 359 BNSS.

3. Since the offences for which the petitioners of both these cases have been chargesheeted are compoundable before the trial court, there is no occasion to invoke inherent powers.

4. Both these petitions are dismissed. However, parties may approach the trial court for compounding, if so advised.

**GIRISH
KATHPALIA**

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**GIRISH KATHPALIA
(JUDGE)**

OCTOBER 30, 2026/ry